

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 73139/2022,31201/2023, in Civil Appeal No(s). 1750/2023

UNION OF INDIA & ANR.

Appellant(s)

VERSUS

MOHAMMAD SALEEM & ORS.

Respondent(s)

(IA No. 73139/2022 - AMENDMENT IN CAUSE TITLE
IA No. 31201/2023 - INTERVENTION/IMPLEADMENT)

Date : 07-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
[IN CHAMBER]

For Appellant(s) Ms. Gargi Khanna, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Ms. Neha Rathi, AOR
Mr. Kamal Kishore, Adv.

Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the court made the following
O R D E R

IA No. 73139/2022

1. The present application has been moved by the appellant-Union of India for amending the cause title by substituting the name of appellants No.1 and 2 as described in the prayer clause.
2. Having regard to the innocuous relief prayed for in the present application, the requirement of issuing notice thereon to the other side is dispensed with.
3. The application is allowed. The amended cause title be placed on record.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Nand Kishor)
Court Master